

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. (IB)-240(ND)/2017

IN THE MATTER OF:

M/s Trustline Real Este Pvt. Ltd. APPLICANT / PETITIONER
Vs
M/s Baya Weaver Limited RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER :- Mr. P. Nagesh, Advocate
Mr. Dhruv Gupta, Advocate**

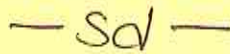
**For the RESPONDENT 1, 4, 5 & 6 :- Mr. Ajay Verma, Advocate
Mr. Upendra Yogesh, Advocate**


**For the RESPONDENT :- Mr. K. Datta, Advocate
Mr. Piyush Singh, Advocate
Mr. Shantanu Parashar, Advocate**

ORDER

Learned Counsel for the Parties are present. It is represented by the petitioner that on 22.08.2017 the notice has been served on the Respondent / Corporate Debtor. Mr. Krishnendu Dutta appears on behalf of Respondent / Corporate Debtor and seeks some time to file reply. A week's time is granted to the Respondent / Corporate Debtor to file reply with an advance copy to be served on the Learned counsel for the petitioner. Rejoinder if any to be filed within three days thereafter.

Post the matter on 18th September 2017 for arguments.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)